

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3160**  
ANSWERED ON – 19/03/2026

**EXPANSION OF COURT INFRASTRUCTURE**

3160 SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether the Centrally Sponsored Scheme for Development of Judicial Infrastructure has contributed to the expansion of court facilities, modernization and digital enablement of courts across the country;
- (b) if so, the details of funds allocated, released and actually utilised in Uttar Pradesh under this scheme during the last three years, district-wise particularly for Auraiya; and
- (c) the steps taken to further strengthen judicial infrastructure, enhance digital facilities and improve access to justice in the State, particularly in districts like Auraiya?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

**(a) to (c):** The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms. The Scheme has contributed to the expansion and modernization of the court infrastructure across the country. From 15,818 Court Halls and 10,211 Residential Units in the year 2014, there has been an increase of 43.58% and 96.37% in the number of available Court Halls (22,712) and Residential Units (20,052) respectively as on 28.2.2026.

Details of funds allocated and utilized in the State of Uttar Pradesh (including the district of Auraiya) during for the last three years under the Scheme are as under:-

(Rs. in crore)			
<b>Financial Year</b>	<b>Allocated</b>	<b>Released</b>	<b>Utilized</b>
2023-24	102.96	102.96	102.96
2024-25	174.12	174.12	174.12
2025-26 (as on 28.02.2026)	36.05	35.42	35.42

Effective monitoring mechanism are in place for time bound and sustainable infrastructure developments in the States/UTs. The States/UTs are required to geo-tag the on-going projects in real time and reflect it on Nyaya Vikas Portal, which is an online monitoring system developed with the technical assistance of National Remote Sensing Centre / ISRO for collection of data on progress and time bound completion of judicial infrastructure projects.

For digitization of the Courts, the e-Courts Mission Mode Project is being implemented in a phased manner across the country. Objective of the eCourts Project is to strengthen the use of Information and Communication Technology (ICT) in the judicial system. The Project is being implemented in close coordination with the eCommittee, Supreme Court of India. The interventions under the eCourts project have enhanced efficiency in the justice delivery system by improving case management, e-filing, hearing through video conferencing, real-time monitoring of pendency and disposal, facilitating faster service of processes etc. The adoption of digital platforms, data analytics and interoperable systems is contributing to better utilisation of judicial resources, faster resolution of disputes and improved access to justice for litigants.

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